

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 129/2024

IN THE MATTER OF:

News Item titled "Forest land five times Delhi's geographical area under encroachment govt. data shows" appearing in Deccan Herald dated 05.01.2024

-Versus-

Secretary, Ministry of Environment, Forests & Climate Change & Others

...Respondents

Supplementary Affidavit on behalf of Respondent No. 16 namely the Additional Chief Secretary, Department of Forest, Environment & Climate Change, Nepal House, Doranda Ranchi, Jharkhand – 834 002 in compliance of order dated 19.04.2024

I, _____, age-__years, W/o _____, resident of _____, P.O.- _____ & P.S.- _____, District- _____, do hereby solemnly affirm and state as follow:-

1. That at present I am working and posted as _____, _____ as such I am well acquainted with all the facts and circumstances of this case.

2. That I am competent and have been duly authorized to swear and file this supplementary affidavit in the present case.



27 JUL 2024

3. That the present supplementary affidavit is being filed in compliance of order dated 19.04.2024 passed by this Hon'ble Tribunal in the present case whereby all the respondents were directed to file an affidavit disclosing the information about encroachment of the forest land in their respective states/union territories.
4. That the Hon'ble Tribunal in the said order had provided a format of a table and the aforesaid information was to be provided in that tabular form which had to be annexed with the response.
5. That accordingly the answering respondent has prepared the data regarding encroachment of forest land in the State of Jharkhand in the tabular form as required by this Hon'ble Tribunal.

The tabular chart is annexed herewith and marked Annexure-A.

6. That the answering respondent prays that this Hon'ble Tribunal be pleased to take the data mentioned in the chart as final compliance of their order dated 19.04.2024.

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VERIFICATION

I, _____, age-__years, W/o _____, resident of _____, P.O.- _____ & P.S.- _____, District- _____, at present working and posted as _____, _____ do hereby verify that the contents of paragraphs are true to my knowledge, the statements contained in paragraphs are true to my information derived from the official records which I verily believe to be true and the statements contained in paragraphsare my respectful submissions before this Hon'ble Tribunal.

Date:

Place:

Deponent

Prepared in my office and identified by me

Advocate

17 JUL 2024



Detail of Encroachment of Forest (in Hectors)

Sl. no.	State/UT	Total Forest Cover	Details of encroachment					Total encroachment upto March 2024	Action Taken for removal of encroachment year wise		Percentage loss of forest as on March, 2024
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and protected areas	Any other type of Forest		Year	Area	
1	2	3	4	5	6	7	8	9	10	11	12
1	JHARKHAND	2372114.00	18248.58	1728.28	11.68	51.93	0.00	20040.47	Upto March 2024	6808.81 Ha. Encroachment has been removed.	0.84%





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AFFIDAVIT



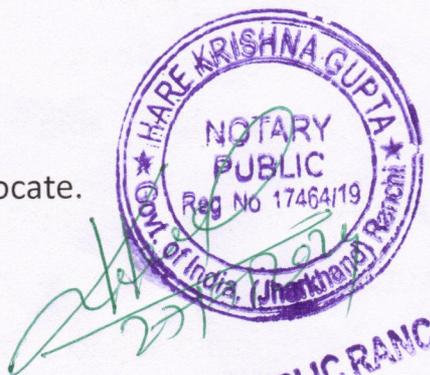
I, **Patruni Rajendra Naidu**, son of Late P. Ananda Rao, aged about 44 years, residing at Forest Colony Doranda, Ranchi, Jharkhand, do hereby solemnly affirm and states as follows:-

1. That I am the Conservator of Forest Teritorial Circle, Ranchi, Jharkhand and I am dealing with the connected records of the case in possession of the Principal Secretary, Forest, Enviroment & Climate Change Department, Jharkhand and as such I am well acquainted with the facts and circumstances of the case.
2. That the statements contained in Paragraph Nos. 1 to 3 are true to my knowledge, and those contained in paragraph Nos. 4 to 6 are derived from the official relevant records of the case which I verily believe to be true and are my respectful submissions before this Hon'ble Tribunal.

Prepared in my Office


DEPONENT

Advocate.





NOTARY PUBLIC RANCHI

Signature attested on Identification of Lawyer

Authorised under Notaries Act-1956 & Notaries Rules 1956 by Govt. of India, Jharkhand Ranchi
11/11
Reg. No. 17464/19

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